

## Form of Certificate to be produced by Other Backward Classes

This is to certify that Shri/Smt./Kum. \_\_\_\_\_

Son/Daughter of \_\_\_\_\_ of Village \_\_\_\_\_

District / Division \_\_\_\_\_ in the \_\_\_\_\_

State \_\_\_\_\_ belongs to the \_\_\_\_\_ community which is recognized as a backward class under the Government of India, Ministry of Welfare Resolution No. 12011/68-93/BCC (C ), dated 10<sup>th</sup> September 1993 published in the Gazette of India Extra-ordinary Part I Section I dated 13<sup>th</sup> Sept. 1993. Shri/Smt./Kum. \_\_\_\_\_ and/ or his family ordinarily reside(s) in the \_\_\_\_\_ Dist./Divn. of the State. This is also to certify that he/she does not belong to the persons/sections (creamy Layer) mentioned in column 3 of the Schedule to the Government of India, Department of Personnel & Training O.M.No.36012/22/93-Estt.(SCT), dated 8.9.1993.

Dated :

District Magistrate

Deputy Commissioner etc. \*

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\*(a) District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/ Additional Deputy Commissioner/ Deputy Collector/Ist Class Stipendary Magistrate/ Sub-Divisional Magistrate/Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (not below the rank of Ist Class Stipendary Magistrate).

(b) Chief Presidency Magistrate/additional Chief Presidency Magistrate/Presidency Magistrate

(c) Revenue Officer not below the rank of Tehsildar ; and

(d) Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

Note : i) The term 'Ordinarily' used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

ii) Where the certificates are issued by Gazetted Officers of the Union Government or State Government they should be in the same form but Countersigned by the District Magistrate or Deputy Commissioner (Certificates issued by Gazetted Officers and attested by District Magistrate/Deputy Commissioner are not sufficient).